NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates, litigants and parties appearing in person at High Court of Bombay at Goa that:

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In view of the clause-7 of the SOPs for resumption of physical hearing of the matters at the High Court of Bombay at Goa w.e.f 14th February, 2022 to 4th March, 2022.

- The lawyers who are Senior citizens and Lady Lawyers, who wish to argue their matter through hybrid system shall seek permission from the respective bench (es).
- For seeking permission, letter/application may be inwarded in the Judicial Section of this Registry by mentioning the name, age, gender, contact details alongwith e-mail ID, case number, the day/date of hearing and for new filing matter the date on which listing is sought, 24 hours (excluding holiday) in advance before the date of hearing/ before the date of listing of the matter. Such letter/application will be placed before the respective bench. If the respective bench grants permission for hearing through hybrid system, the link and meeting ID will be shared to the concerned Advocate through e-mail.

- The Advocate, shall not share the link and meeting ID with anyone.
- In case of any difficulty in login, the Advocate to whom permission is granted to appear through hybrid mode shall contact on the phone number 0832-2492617.

By Order

High Court of Bombay at Goa, Porv, Goa

Date: 11.02.2022

Sd/-

(Kiran A. Bagi) Registrar (Judicial)